SHRI S. B. CHAVAN : About the CBI report which the High Court has asked for, I will have to find out whether it will be proper on my part to release any kind of report which the High Court has asked for from the CBI. If the CBI inquiry had been instituted on behalf of the Government, then, of course, I would have been in a better position to sav definitely what the report contains, but because of this limitation it won't be possible for me to give any kind of information to this House. It is entirely for the High Court to make use of the CBI report either this way or that way. I do not know what the report is.

Only one point more and I have done, Madam, and that is about the Women's Commission. Though the preliminary report was not so much favourable, the Members of both the Houses were specially requested by me to go over there to see things for themselves and then report to me. Unfortunately they could not come to any definite conclusion and they said that at least at Muzaffarnagar they did not find any evidence on which they could possibly come to a conclusion.

About the gang rape which is being alleged ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Let him finish. What he is saying is not his view. That is what the report says.

SHRI S. B. CHAVAN : It is not mine. This is the report of the hon. Members of Parli amenet from both the sides ... (Inter-ruptions)

SHRI IAGDISH PRASAD MATHUR: Only the Congress Members signed the report .. (Interruptions)

THE DEPUTY CHAIRMAN: I am not allowing anyone except the Home Minister. पुरी बात कर लेने दीजिए। (व्यवधान)

SHRI S. B. CHAVAN: After I got the preliminary report from the Women's Commission, I had specially requested them to go to the hilly areas, meet some of the women and try to find out what the facts are. And I am in full agreement with our esteemed friend, Guiralji, when he says that it is not a question cf this side or that side deciding, upon a party bas's, as to what action should be taken. I ara sorry to say that' after visiting tho'e areas, the Women's Commission submitted a report which clearly establishes that there was a gang rane on some of the women. I can't possibly say, whether the Women's Commission will allow me fo place that report On the Table of the House. • Tt is something about which, unless'J consTilt them, T won't *be* in a position to say. But whatever little I know this is the position, and I feel really

ashamed that such a conduct should have been found amongst people who, in fact, Were responsible. Whether they were ajgitationists or someone else I am not aware, but the fact remains that there has been a gang rape and those who are responsible will have to be severely dealt with. There is no question about that. This is our view.

THE DEPUTY CHAIRMAN: Thank you. Now, that matter is over.

श्रीमती मालती शर्मा : मैडम, एक मिनट लेना चाहंगो ।

उपसभापति : मिनिस्टर साहब के जवाब के बाद आपका बोलना उचित नहीं है । (व्यवधान)

No, no. I won't permit anything now. Now we have the statement regarding the Gian Prakash Committee report.

5

STATEMENT BY MINISTER

Gian Prakash Committee

Report

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI (BHUVNESH CHATURVEDI): Madam Deputy Chairman, A Preliminary Administrative enquiry to ascertain and report to the Prime Minister facts and fix prima facie responsibility for lapses, if any, in dealing with the situation arising out of shortage in availability of sugar' in the current season was ordered in July, 1994. The enquiry was entrusted to Shri Gian Prakash, Retired Comptroller and Auditor General o'fIndia.

Shri Gian Prakash had submitted his report or 5th October, 1994.

The report has been placed in the Library of Parliament to enable Hon'ble Members to peruse it.

The issues relating to the projections of availability of sugar in 1993-94 and imports to meet the shortage have two major facets. The first one relates to procedures within Government, for dealing with the situation that arose. These are issues having administrative implications. The other facet deals with issues relating to the allegations that the prices paid for import were unduly high and domestic industry was also given unreasonable profits at the cost of the consumer. Motives for deliberately delaying decisions have been imputed and it has been said that some beneficiaries of the inflated import prices have made money at the cost of the country. -Similarly, releases were manipulated to jack up prices and allow extra profits to mill owners. At the outset I have to make it clear that Shri Gian Prakash has conducted a Preliminary Administrative Enquiry and he has not investigated any question regarding lack of integrity on the part of any individual. He has looked at acts of omission and commission while dealing with a certain situation. His report therefore, identifies the causes of the situation that arose, administrative lapses in handling the situation and he recommends some steps that should be taken to handle similar situations if they arise in future.

In setting up this enquiry the intention was clearly that after Shri Gian Prakash had looked at all the documents and had a chance to discuss matters with different functionaries he would give his views from primarily an administrative angle. That would enable Government to decide on further action.

As Hon'ble Members have become aware of the contents of the Report, it might not be necessary for me to detail them here. The gist of the causes identified by him as leading to the situation are:—

- (i) Unreliable and inflated estimates of sugar production.
- (ii) Mismanagement of available surplus stock and releases.
- (iii) Delay in the decision to import sugar.
- (iv) Delay in implementation of this decision.
- (v) Poor coordination.

The Report contains recommendations to the following effect:

- (i) An integrated policy on sweeteners sugar, gur and khandsari.
- (ii) Maintenance of a buffer stock of sugar.
- (iii) Use of scientific forecasting and estimation methods.
- (iv) Setting up of a Committee of Secretaries to monitor future shortage situations.
- (v) Important decisions to be brought to the notice of PM and referred to CCP/CCEA wherever required under rules.
- (vi) Close monitoring of international commodity markets.
- (vii) A common Ministry with Civil Supplies and Food as separate departments.
- (viii) Code to sort out differences and resolve conflicts between Secretaries.
- (ix) Examination of import and distribution of raw sugar through PDS.

(x) Import of sugar on OGL with zero duty should be reviewed only if it adversely affects domestic production.

A Committee under the Chairmanship of Cabinet Secretary with Finance Secretary, Commerce Secretary, Secretary, Civil Supplies, Secretary, Agriculture and Secretary, Food has been set up to examine in detail these recommendations. The report is to be presented by 31-12-94. Government will take a decision thereafter.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Let the Session be extended up to 31st.

SHRI BHUVNESH CHATURVEDI: The Report has also identified administrative lapses in handling the situation. The points made are being examined in greater detail, where necssary, by obtaining comments of persons concerned. After the exercise has been completed suitable action will be taken.

The Report as has been stated earlier, does not investigate any issues of loss and lack of integrity. There is reference in the report to delay in the decision to import having been responsible for higher prices as with loss of time imports were made at higher prices. Lack of confidentiality of deliberations/decisions regarding imports is also said to have rawed the international prices leading to avoidable increase in import costs. Similarly in respect of domestic industry there is reference to unjustified reduction in. releases even when prices were rising thus fuelling further increase of prices. The extra margin benefited only the millowners While the administrative implications of these matters have been gone into, th? report does not mention any matter that would create any suspicion of *malafides* on the part of any one.

SHRI S. JAIPAL REDDY: Only millowners, not Ministers. (Interruptions) Madam. I want to seek clarifications. /lfitr>rrtinttnns\

विषक के नेता (श्री सिकस्वर बक्त) : सदर साहेवा, वैसे तो इस सरकार के पुराने फैन की यह एक और नयी तस्वीर है लेकिन मैंने वेयरमन साहब की खिदमत में यह दरखास्त की है कि बजाय यह कि इस स्टेटमेंट पर कोर्रोफिकेशन्स हो इसको रूल 168 के मातहत डिसकस किया जाए । इसके लिए मैंने मोशन किया है कि इसको नो डे येट नेम्ड मोशन की सुरत मे डिस-क्शन किया जाए । मुझे बताया जाए कि मेरी दरखास्त का क्या नतीजा हुआ ?

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نیتاورودهما دل مشری سکندز محت: هدومامد ویسے تواس سرکار سے برانے فن کا ایک ادر ننگ تعموم سر میکن میں نے چرمین صاحب کی جدمت میں یہ در تواست کی می کہ بجائے اس سے لیے میں نے موشن کی صورت میں در تواست و مدا سے مع بتایا جا تے کہ میری در تواست سکا اختہ میں

THE DEPUTY CHAIRMAN: One minute, laipal Ji. Let me deal with it because he has given a letter to the Chairman. The letter has been sent to the Chairman. If the House agrees to discuss that, the Chairman will have to take a decision. It will have to be notified. He will go into the details. I cannot take a decision. *(Interruptions)*

SHRI SIKANDER BAKHT: Madarn, as you have said, let us find out from the Chairman. (Interruptions)

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, you have said it is for the Chairman to decide. (Interruptions)

SHRI S. JAIPAL REDDY: Let the House be permitted to seek clarifications from the Government on the statement made, because clarifications will not preclude a full-fledged discussion on the issue at a later stage.

SHRI SIKANDER BAKHT: Is that so, Madam?

THE DEPUTY CHAIRMAN : I do not know. I have to inform the Chairman... (Interruptions)

SHRI GURUDAS DAS GUPTA: Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: Let one matter be settled. Then you can raise another matter. On what Mr. Sikander Bakht has said and what Mr. laipal Reddy has said, let me deal with that mntfer first. As far as Mr. Sikander Bakht's request *to the* Chairman is concerned, it is

tr 1 Transliteration in Arabic Script. 19— 41 RSS (ND)/96 entirely up to the Chairman to deal with. Whether he agrees and whatever he says. I will inform the House.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): At this stace, Madam, in fact, there is no harm in allowing any kind of discussion in the House.

But certainly we are not opposed to the idea. But the discussion cannot be under Rule 168.

SHRI SIKANDER BAKHT : Why ?

THE DEPUTY CHAIRMAN: Because the Chairman has to decide about it.

SHRI S. B. CHAVAN: As you have made your submission, I am also making my submission.

SHRI SIKANDER BAKHT: You said. "It cannot be under Rule 168". That is why I take ... (Interruptions) ...

SHRI S. B. CHAVAN: That is why I am making a submission. We are simply not opposed to your seeking any kind of clarifications or any kind of discussion on this subject. But it cannot be under Rule 168. That is the only point.

SHRI SIKANDER BAKHT: Madam. I would like to know the reason for not allowine us to raise the matter under Rule 168.

THE DEPUTY CHAIRMAN: Because the Chairman is not here; and he has to take a decision. There is a procedure for it. There are certain regulations which have to be followed.

SHRI SIKANDER BAKHT: Madam, if the Home Minister savs that it cannot be done under Rule 168. there has to b? some reason and I would like to know it (Interruptions)

THE DEPUTY CHAIRMAN: Let me settle this. I will allow vou on this issue because this issue is not yet over.

Mr. Sikander Bakht, I have told vou verv clearly—I have gone through the rule under whxh vou wanted to raife the matter—that it needs certain clarifications and certain specifications and the Chairman onlv can deal with them. I from the Chair cannot take anv decision now. It cannot be done without a proper notification in our Bulletin because the Chairman has not vet identified a dav. He has not vet taken a decision. So, that is clear.

SHRT STKANDER BAKHT: Madam, I would like to know—sunnose we cro in for clarifications—whether my request for raising the issue under Rule 168 is sqinu to be precluded. श्री सिकस्टर बताः कुछ मालूम होना नाहिए सदर साहिता। क्रिसी चीज का पता नहीं चल रहा है। एक तो इनके इस तरह के बयानात आ रहे हैं जिसकान कोई सिर हैन पैर है। तो आखिर कैंसे पता चलेगा। क्या करें आखिर

SHRI GURUDAS DAS GUPTA: Madam, my submission is that a statement has been placed before the House. A statement has been read out on behalf of the Government. According to the conventions of the House, we can put questions to seek clarifications. That is one side of the matter. The admi?s'b'luy of a motion under specific rule suggested by the hon. Member is a separate issue. This cannot be mixed up with the other. It is for the Chairman to dee'd; regarding the admissibility of his motion. But in the meantime our seeking clarificat'ons cannot be postponed under any condition.

THE DEPUTY CHAIRMAN: Nobody is trying to postpone it. The Cha'r is not trying to postpone it. The Government is wiling to answer your questions for clarifications.

SHRI GURUDAS DAS GUPTA: Madam, I was responding to the hon. Member of the House.

THE DEPUTY CHAIRMAN: The hon. Member only wanted to konw whether his notice wou'd he allowed in fu hire. We'l, I cannot tell him about the future until I discuss the matter with the Chairman.

DR. BIPLAB DASGUPTA: Madam. I snesest that we continue with the clarifications on the statement. I ha^re afco tabled a mo^{*} on in the morning; and lhat can he discussed with the rhn⁺rrrn senarnt-⁺v. But now let us go ahead with clarifications.

According to Rule 169, sub-clause 6, my 'request for a discussion is going to be precluded. So, kindly explain whether seeking clarifications on the statement becomes a part of the discussion or not. That is all ... (*Interruptions*) ... I would like to know whether it can be revived, if it Ii« been discussed in the same session.

SHRT GURUDAS DAS GUPTA: It is not a discussion. We are seeking clarifica tions, mm

SHRI SIKANDER BAKHT: Therefore. I want to seek this clarification from the Chair. "!fl

SHRI GURUDAS DAS GUPTA : Seekin<- clarifications cannot be considered as a discussion . . . (*Interruptions*) ...

THE DEPUTY CHAIRMAN : If everybody keens quiet, I can give my opinion.

SHRI S. JAIPAI. REDDY: Madam. cla-ifi cations do not by any stretch of imagination amoun* to a discussion. Therefore, discussion under any other motion is not at all precluded.

THE DEPUTY CHAIRMAN: Mr. Afzal. do you have the same point? ... (Interruptions) ... Not everybody.

श्री मोहम्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश) : सैंडम, यह जो स्टेटमेंट जाया है, यह ज्ञान प्रकाश की रिपोर्ट पर सरकार कैसे सोचती है, यह उन्होंने अपनी वात रखी है ...

):مبله م- بير جو

THE DEPUTY CHAIRMAN: We are not disclosing that thing. We are not at that level.

अधी मोहम्बद अफलल उर्फ मीम अफललः हम कैंदे सोवते है।...

†[] Transliteration in Arabic Script.

فری بختدافضل عرف م وافضل : میم میکسیس

उपसभापति : वह अलगे बात है।

Statment

भी मोहम्मद अफजल उर्फ मीन अफजल : इसके लिए तो डिसकशन के लिए हमको एल।उ जरता चाहिए।

THE DEPUTY CHAIRMAN : in the past, with the petal ...ion ot the Ch.. we have converted the statement into a Short Duration D.scussion.

THE DEPUTY CHAIRMAN: Or, the CaUing Attention had been afcowed by the Chairman. That was the previous jioston. Now you have asked for a discussion under a different ruie. It s entirely up to the Chairman to satisfy himself about it and allow or disallow it. I will inform the House about that. As for the preint, we are having clarifications and clarifications, in our House, have a d'ffaent status. So, I will permit clarifications. Mr. Gopalsamy. *(Imei ruptions)*.

S. iRI SIKANDER BAKHT: 'Clarifications' is not 'discussion'. (Interruptions).

THE DEPUTY CHAIRMAN: ...I said it. I am not going to go beyond that. Clarifications are clarifications (*Interruptions*). You are the Leader of the Opposition. If you do not understand the difference between 'discussion' and 'clarifi-canditions' it is not my (*Interruptions*)

अगे सिकम्बर बहतः मुझे क्लैरिफिकेशंस पूछने है, मैडम ।

am

before

is not

THE DEPUTY CHAIRMAN : sorry. I have some other name you *(Interruptions)*. Your name the first in the list. I am sorry.

SHRI SIKANDER BAKHT: All right

THE DEPUTY CHAIRMAN: We go by the order. Okay? Mr. Gopalsamy.

SHRI V. GOPALSAMY (Tamil Nadu): Madarn Deputy Chairman, ------

tt } Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN : I would request you to be very brief became it is already Jive minutes to s.x.

SHRI GURUDAS DAS GUPTA: We will sit late.

SHRI V. GOPALSAMY: Madam, the statement of the hon. Minister on tlie Gian Piakash Committee Report is noth.ng but a cover-up statement to protect the corrupt men in high places. The last paragraph of the statement is a cr.minal joke ot this year because it says that the extia margin benefited only the mill I wonder when some of the Minister joined the club of mill-owners. Th; statement says that the report does riot mention any matter that would create any suspicion of *mala fides* on the part of anyone. Madarn, it is clearly established in the Gian Prakash Committee Report, at 97, as fo'.lows :

"It is thus clear that by opposing 'its in every forum and showing least concern when prices were rising rapidly, by reducing releases at the :Ial time and above all, by his 111— considered statements issued from time to time on rising prices ..." (Interruptions).

"... with a view to make sugar industry more profitable. It was the Food Minister who was entirely responsible for the sugar crisis. It was lucky that in spit: of several attempts to do so. the Food Minster did not succeed in cutting on the PDS quota. Otherwise. sugar would be selling at Rs. 20 per -ram today."

So the suspicion of *mala fides* the needle of suspicion, has been directed towards the Food Minister. And, an in-man, a man of honesly and integrity, who, actually, was concerned about the price r'se, Mr. A. K. Antony, submitted his resignation!

THE DEPUTY CHAIRMAN : We are on'v on clarifications, Mr. Gopalsamy. We are not starting a discussion.

SHRI V. GOPALSAMY : Now, the whole country is concerned because the rise in the price of sugar affected the common man. And, the sugar lobby loo'eel money, minted money, for the benefit of...

THE DEPUTY	CHAIRMAN : Mr.
Gopalsamy, please	substantiate whatever
you are saving.	Just saying 'looted
money' or 'minted	money', I will not
permit.	

SHRI V. GOPALSAMY: Madam, I have quoted from the report (*Interruptions*).

THE DEPUTY CHAIRMAN : Where is it written? (Interruptions).

Statement

DR. MURLI MANOHAR JOSHI (Uttar Pradesh) : Madam, he is quoting from the document. Then the document must be tabled *(interruptions)*.

6.00 P. M.

THE DEPUTY CHAIRMAN : I do not know from where he is reading ... (Interruptions) ... That is why I am ob jecting to this......(Interruptions) ...

DR. MURLI MANOHAR JOSHI: Madam, if it is quoLed from a document, then my point of order is the document must be placed on the Table *ot* the House *(Interrulions).*

THE DEPUTY CHAIRMAN : Mr. Salim, can you have some patience? (*Interruptions*).

SHRI V. NARAYANASAMY (Pondicherry) : It has not been referred to in the Gian Prakash Committee Report . . . (Interruptions) . . .

THE DEPUTY CHAIRMAN : Mr. Narayanasamy, please sit down. ... (Interruptions) ... Mr. Narayanasamy, please sit down ... (Interruptions) ...

SHRI V. GOPALSAMY : It is the Gian Prakash Committee Report which has stated ... (Interruptions) ... The Gian Prakash Committee found fault with the Food Minister ... (Interruptions) ... The Gian Prakash Committee found fault with the Food Minister ... (Interruptions) ... They found fault with the Commerce Minister ... (Interruptions) ... They found fault with the Agriculture Minister. They found fault with the Minister of Finance. They found fault with the Cabinet Secretary ... (Interruptions)

THE DEPUTY CHAIRMAN : Narayanasamy, I have already told Mr. Mr. Gopalsamy (Interruptions) Mr. Gopalsamy, please sit down ... (Interruptions) ... Just one second. The thing is ... (Interruptions) ... Please, order. No crosstalks. What we ave discussing today is not the Gian Prakash Committee Report. You are seeking clarifications on the statement regarding the Report. So, you please specify yourself to the statement which is being placed before us. If the Chairman permits a discussion, then we can have a full-fledged discussion; that is a different matter. But just now, only seek clarifications. Secondly, I feel it is already 6 O'clock and the Prime Minister has some urgent meeting. I put it before the House: Instead of discussing it at the fag-end of the day, could we have clarifications tomorrow? ... (Interruptions) ... Tomorrow we can have. SOME HON. MEMBERS : We want to seek clarifications today. *(Interruptions)*.

SHRI GURUDAS DAS GUPTA: Tommorrow we are having ATR. ... (*Interruptions*) ... Madam, the statement was made today. We would like to have clarifications toduy. We are ready to sit late in the night. We do not like to postpone it further. (*Interruptions*).

SHRI S. B. CHAVAN : I would appeal to all the hon. Members *(Interruptions)* ... These are matters of ordinary courtesy, to appreciate, and if the hon. Prime Minister has an important engagement, I think the House should appreciate it ... *(Interruptions)* ...

SHRI GURUDAS DAS GUPTA : This is also a very important issue ... (Interruptions) ...

SHRI S. B. CHAVAN : He is prepared to clarify the position tomorrow. What difficulty is there? ... (Interruptions) ... I do not think that you should insist on this. (Interruptions).

SHRI TINDIVANAM G. VENKAT-RAMAN (Tamil Nadu) : Madarn, don't you think that it is an important matter?

THE DEPUTY CHAIRMAN : I know it is very important ... (Interruptions) ... And everybody is concerned ... (Interruptions) Please sit down (Interruptions).

SHRI GURUDAS DAS GUPTA : Madam, only one point I am making. This is an issue that has been agitating the mind of the entire nation and there has been an inordinate delay. There has been a delay specially on the part of the Government, and now since this statement is made before the House, we cannot agree , ... (Interruptions) . . . We cannot agree to postpone it further ... (Interruptions) ... If the Prime Minister has an important engagement, I think this House is also very important and let this business be considered as the most important item of the day in the calender of the Prime Minister. We do not think it should be postponed ... (Interruptions)

SHRI S. B. CHAVAN: Madam, may I submit one thing for your consideration and also for the consideration of the House. At the fag-end they are requesting the Prime Minister and others to reply

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or to clarify the position on certain issues.

It will be in the interest of the seriousness of the discussion also that when you are fresh you will be able to raise your points. (Interruptions).

SHRI S. JAIPAL REDDY : We are very fresh (*Interruptions*) ... We are very fresh (*Interruptions*) ...

SHRI S. B. CHAVAN : It is not proper (Interruptions)

भी सिकन्बर बहुत : सदर साहिबा, मैं यह पूछना चाहता हूँ कि हमारे आनरेबिल पार्लियामेंटरी अफे-यस मिनिस्टर ने हमसे यह कहा था कि ए० टी० आर० की जो रिवाइज्ड रिपोर्ट है वह 19 तारीख को आन वाली है, इसका क्या हुआ ? इसका कोई नामोनिशान महीं है। इस पर भी हम क्लैरीफिकेशन पूछ रहे हैं तो जवाब नहीं देना चाहते हैं । इस पर फुलफुलेज्ड डिसकनन कब होगा? ए० टी० आर० रिपोर्ट कब आएगी कभी कुछ ठीक-ठाक इस हाउल्स में आता ही नहीं। हर किस्म की जो कमिटमेंट है, वह भोबरल्क की आती है।... (व्यवधान) ... आपने यह कहा था कि 19 तारीख को रिपोर्ट आएमी। कहां है बह रिपोर्ट? अगर आप इसको पोस्टपोन करना चाहते है तो कब तक पोस्टपोन करना चाहते हैं ? आखिर कब डिसकम करेंगे ? . . (व्यवधान) कब ए० टी० आर० पेश करेंगे ? यह हाऊस दो दिन में खतम होने बाला है । 111

सपर साहिबा, मैंने अर्ज किया कि यह सरकार अपने फन को दिखाने के लिए हर रोज एक नया रंग लेकर वासी है। कुछ समझ में नहीं आसा, कद क्या हो सकता है ?...(ध्यवधान)... आखिर रिपोर्ट कब आएगी ?... (ध्यवधान)...

[] Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN : I have many names before me. (Interruptions). . . Please, now no cross-talks. For the last one week or more we have not had any business. At 6 O'clock—it. is 6.10 P.M. now—if you want to seek clarifications, I have got many names. Our tradition is that clarification by one person from each party. So, I will stick to that so that we can, at least, have some answer before we adjourn the House today. Mr. Gopalsamy, I would request you to be kindly brief to the point and **to seek** clarifications only, no discussion and no kinds of speech.

SHRI V. GOPALSAMY : Madam, I would seek clarifications from the Minister. Why the Government has tried to . . . (Interruptions) . ..

THE DEPUTY CHAIRMAN : Dont question me. This is the rule, the tradition and the system which we follow. It is not laid down by me, it is the House. *{Interruptions*)

SHRI V. GOPALSAMY :... by the Gian rakasb Committee in its Report became DR. MURLI MANOHAR JOSHI : Where is he quoting from? *(Interruptions)* ... Are you quoting something? *(Interruptions)* ...

THE DEPUTY CHAIRMAN : I dont know from where you are quoting *(Interruptions)* ...

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): Yes, he is quoting from the Report (Interruptions) ...

DR. MURLI MANOHAR JOSHI: Can he quote from the Report? *(Interruptions)* ... That was my point of order. *(Interruptions)* ...

SHRI SATYA PRAKASH MALAVIYA : He has said that it has come out in the repon (*Interruptions*) . . . He is quoting from the Report (*Interruptions*) . . . Unless the Report is presented, how can he quote from it? (*Interruptions*)

DR. MURLI MANOHAR JOSHI: Therefore, I request you to place the Report (*Interruptions*) . . . Madam, where is the Gian Prakash Committee Report? (*Interruptions*) ... He is quoting from the -Report (*Interruptions*)

THE DEPUTY CHAIRMAN : Don't quote from the Report, quote only from tht statement which is before us *(Interruptions)*.

SHRI V. GOPALSAMY: Madam, a statement is made in the House and I am seeking clarifications (Interruptions)

DR. MURLI MANOHAR JOSHI : He has already quoted from the Report which is not placed on the Table *(Interruptions)* ., >

THE DEPUTY CHAIRMAN : I will look into the record and see what he has said (*Interruptions*) ... I have not seen the Report (*Interruptions*) ...

SHRI V. GOPALSAMY : Madam. I am quoting reports ... (Interruptions) ...

DR. MURLI MANOHAR JOSHI: Therefore, while seeking clarification, the Member will be justified in quoting from the Report, if he has it in Ivs possession (*Interruptions*) I don't have it. So, my submission to the House and to you is ...

SHRI V. GOPALSAMY: Then, what is the use of seeking clarifications ? (*mttfrraptions*)

DR." MURLI MANOHAfc JOSHI: . . . that the Report is to be placed on the Table of the House *(Interruptions)* ... Otherwise, there is no use *(Interruptions)*

SHRI V. GOPALSAMY : What is the purpose of this discussion? (Interruption) ...

DR. MURLI MANOHAR JOSHI : I am supporting you, Mr. Gopalsamy (Interruptions) ...

SHRI V. GOPALSAMY : What for are you seeking clarifications? (*Interruptions*) The statement is about the Gian Prakash Committee Report (*Interruptions*) ...

SHRI S. K. T. RAMCHANDRAN : (Tamil Nadu) : They are fighting against each other (*Interruptions*) ... Let us confine ourselves to the clarifications (*Interruptions*) ... If you seek clarifications (*Interruptions*) ... If you dont know the meaning of clarification (*h.terruptions*) ...

SHRI INDER KUMAR GUJRAL: (Bihar) Madam, I am on a point of order (Inten ttptiohs) ...

THE DEPUTY CHAIRMAN : What is that? (*Interruptions*) ...

SHRI INDER KUMAR GUJRAL: Madam, I am on a point of order *(Interruptions)* ... I am on a point of order *(Interruptions)* ... Madam, I am on a point of order.

THE DEPUTY CHAIRMAN : Yes.

SHRI INDER KUMAR GUJRAL : the hon. Minis'.et's statement relies heav'ly on the report itself. The hon. Minister without quoting the words has already derived his conclusions from the report. The hon. Member is quoting from that report. I think it is within his right to quote from it. Therefoie, I would say that the report should be placed on the Table of the House.

SHRI SIKANDER BAKHT : The hon. Minister has quoted from the report. Therefore, the report must be placed on the Table of the House *(Interruptions)*.

श्री संघ प्रिय गौतम (उत्तर प्रदेश) : उपसभापति

महोदया, स्टेटमेंट का हैडिंग पढिए, क्या है ?

The heading of the statement is "Statement on Gian Prakash Committee report". This statement is based on the Gian Prakash Committee leport. Where is the report? (*Interruptions*). Where is the report? (*Interruptions*).

THE DEPUTY CHAIRMAN : In the Library *(Interruptions).*

SHBI-V. GOPALSAMY;. Mad*©, I seek, your protection. *(Interruptions);*

SHRI SANGH PRIYA GAUTAM : How can we seek clarifications without the report? *(Interruptions).*

THE DEPUTY CHAIRMAN : The report, according to the statement and according to my knowledge, is in the Library. (Interruptions).

SHRI SIKANDER BAKHT: The report must be placed on the Table of the House *(Interruptions).* ...

DR. MURLI MANOHAR JOSHI : Madam, the hon. Minister has quoted the report *(Interruptions),*

SHRI SIKANDER BAKHT: The report must be placed on the Table of the Hi>uss. *(Interruptions).*

THE DEPUTY CHAIRMAN : Go to the Library and read the report.

DR. MURLI MANOHAR JOSHI: The report must be placed on the Tabic of the House. *(Interruptions).*

THE DEPUTY CHAIRMAN: The report is in the Library. You can go and see that report. But, now go ahead with the clarifications. *(Interruptions).*

श्री सिकदर वस्त : सदर साहिबा, इस बात पर आपको रुलिंग होनी चाहिए

उपसमापति : क्या रूलिंग दें।

श्री सिकन्दर बक्त : आपके मिनिस्टर साहब ने जो स्टेटमेंट रखा है, वह सीधे उस रिपोर्ट से दिया है

The report must be placed on the Table of the House. Where is the report? *(Interruptions).*

SYED SIBTEY RAZI (Uttar Pradesh): Madam, I am on a point of order.

मैडम, पिछले चार-पांच दिन से विरोधी पक्ष की यह डिमांड थी कि रिपोर्ट यहां पर रखी जाए, टेवल की जाए । गवनीसेंट का स्टैड यह था कि यह एडमिनिस्ट्रेटिव प्रिलिमिनरो इन्कवायरी की रिपोर्ट है और उसके कुछ रीजन्स है, इस वजह से गवनीसेंट इसको टेबल नहीं करना चाहती है... (व्यबधान)...

1:10 bunch ··· - 0. 612

की मोहम्मद अफजल उर्फ मीम अफजल : रीखन बताएं ?

THE DEPUTY CHAIRMAN: I am not allowing anything like this (Interruptions). Mr. Salim please sit down.

श्री सैयद सिस्त रजी : बहुत सारे एस्पर्शन गव-नंमेंट के खिलाफ पास किए गए, लेकिन इसके बावजूद गवर्नमेंट ने नाइसिटीज को मेंटेन करने के लिए पहले चेम्बर मे रखने के लिए वात कही और इसके ऊपर काफी लोग तैयार भी हो गए और उसके बाद लाइ-बेरी में रखी गई। जब तक कि टेबल न कर दो जाए, कोई भी रिपोर्ट पब्लिक डाक्यूमेंट नहीं है और बब तक कोई रिपोर्ट टेबल पर रखने के बाद पब्लिक डाक्यूमेंट नहीं बनर्ता है, उसका कोई भो क्वोटेशन इस हाउस के अंदर नहीं रखा जा सकता है, यह, इस हाउस को परम्परा रही है, कन्वेंगन रही है। इसलिए क्वोटेशन इस तरह का रखा जाए, उसमें से डिराइव करके और यह कहना कि उसमें से क्वोट कर रहे है, मेरा ब्याल है कि यह सदल की परम्परा के खिलाफ है।

†[] Transliteration in Arabic Script.

Statment

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SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh) : Madam, on a point of order ... (Interruptions)

THE DEPUTY CHAIRMAN : Mr. Fotedar wants to say something... (Interruptions) Order.

SHRI MAKHAN LAL FOTEDAR: Madam, I think that the Government has taken a view that the Report should be placed in the Library. It concerns everyone and many Members have got a copy of it. Now, the Government has made a statement and this Report has been quoted. We do not know what the Report of Mr. Gian Prakash says. The Government has a right to exonerate itself from it. The Prime Minister has got a right to exonerate himself from it. He need not accept the Report. He may say that the Report is not correct or that he does not accept it. But, it would be in the fitness of things and in the larger interests of the House and the country that the Government places the Report on the Table of the House ... (Interruptions)

SHRI V. NARAYANASAMY: Madam, I am on a point of order ... (Interruptions)

DR. MURLI MANOHAR JOSHI: Madam, the very heading of the statement says that it is based on the Report of the Gian Prakash Committee. Therefore, the Report has to be placed on the Table of th* House ... (Interruptions)

THE DEPUTY CHAIRMAN : The Parliamentary Affairs Minister wants to nay something . . . *(Interruptions)* Mr. Gopalsamy, Mr. Narayanasamy, all the Swamys, sit down.

THE MINISTER OF PARLIA MENTARY AFFAIRS (SHRI VIDYA-CHARAN SHUKLA) : Madam, after discussion, with the permission of the House, it was decided, a general consensus was reached, that the Report and the copies of the Report would be placed in the Library of Parliament ... (Interrup tions)

SHRI SIKANDER BAKHT: What does the rule say? (*Interruptions*).

THE DEPUTY CHAIRMAN : Let me find out. *(Interruptions).*

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh) : Madam, I am on a point of order *(Interruptions)*.

SHRI CHIMANBHAI MEHTA (Gujarat): Madam, I am on a point of order.

Madam, para 3 of the statement says that the Report has been placed in the Library of Parliament to enable the hon. Members to persue it. The Report has been referred to in this House by the Minister and therefore, ihe document is debatable. This is the only point which I wanted to make ... (Interruptions)

t[T] Transliteration in Arabic Script.

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SHRI MOHAMMED AFZAL alias MEEM AFZAL : There was no con-•ensus

THE DEPUTY CHAIRMAN : Let him complete ... (Interruptions)

SHRI MD. SALIM: They did not inform us at all.

SHRI VIDYACHARAN SHUKLA: It was also decided by the Chairman .. . (*Interruptions*)

THE DEPUTY CHAIRMAN : Please, allow him to speak ... (Interruption v) This is not the way. Allow him Io speak ... (Interruptions) I will not permit you to behave like this ... (Interruptions) Mr. Afzal, please take your seat. There is a way to raise even the greatest objection in this world. But this is not the way.

SHRI VIDYACHARAN SHUKLA : Madam, it was also decided ... (Interruptions

SHRI MISA R. GANESAN : Bv whom?

THE DEPUTY CHAIRMAN : Just a minute.

SHRI VIDYACHARAN SHUKLA: This was decided by the Chairman and this was decided in the presence of the leaders of all the Opposition parties and the leaders of our party. It was said that the Chairman was pleased to observe that that particular portion of the Library would be treated as an extension of bis Chamber. And all the Members welcomed if ... (Interruptions)

SOME HON. MEMBERS : No, No .. fInterruptions)

SHRI VIDYACHARAN SHUKLA : And on this basis, we started our work ... (*Interruptions*) Now there can be no change in the arrangement ... (*Interruptions*)

भी सिकल्दर बत्तर : मेरा सवाल यह है कि उन्होंने यह नहीं डिसाइड किया था । यह जो गवनंमेंट है, यह इतने मिसकियेट कर रही है ... (ध्यवधान) चैयरमैन साहब के कमरे में जो कुछ तय हुआ होगा, उसमे यह तय नहीं हुआ था कि हमारे मिनिस्टर साहब भूवनेश चतुर्वेदी जी जव अपना स्टेटमेंट लेकर आएंगे तो वह सीधे रिपोर्ट से क्वोट करेंगे । यह रिपोर्ट से कोट कर रहे हैं तो उस रिपोर्ट को सदन के पटल पर रखा जाना बाहिए (अयबधान)

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شرى سكندر بخت: مراموال يه م كداخون في يد نيس دساير كيا تقا. يه جو كور نن م ب بدات ميس كرايي كررك م ... مداخلت بران ماهي كمر م ين جو كر مارس بخركاس من يه طريبين بواقاكه بمادس منشر حماص مودين يم ويدى بى جب ابنا استيمن م كرا مي كرا مي كر ودهمد رود م كرد م بي تواس رود م كوسك برل برد كاجانا جامي واس رود م كوسك

by Minister

SYED SIBTEY RAZI : The Minister his not quoted the Report. He has only referred to the Report. ... (Interrupt tions)

SHRI SIKANDER BAKHT : This is what we are talking about now.

SYED SIBTEY RAZI: He can refer to the papers ... (Interruptions) ...

*sft g^t <raWt (THT S^V): ... («K4HH)

... (wWtTR)

DR. BIPLAB DASGUPTA (West Bengal) : Madam, I am on a point of order... (Interruptions) ... The statement that has been made ... (Interruptions) ...

SHRI S. JAIPAL REDDY : Madam Chairperson, we don't agree that there was ever an agreement among the floor leaders in this regard ... *(Interruptions)*

SHRI MOHAMMED AFZAL alias MEEM AFZAL : There was no consensus. What Mr. Shukla is saying is untrue.

DR. BIPLAB DASGUPTA: Madam, he should not refer to what happened in the Chairman's Chamber. Even in the Chairman's Chamber, he could not satisfy us. There was no perception. He should not be permitted to make such untrue statements in this House.

THE DEPUTY CHAIRMAN : I have not seen the report.

t[] Transliteration in Arabic Script.

DR. BIPLAB DASGUPTA :, Madam. the point *is* ... (*Interruptions*) ...

THE DEPUTY CHAIRMAN : I myself have not seen the' report. You have seen the report. You'iell me where this quotation is.

SHRI SIKANDER BAKHT : The very heading says that ..., (*Interruptions*) ..., The very heading says that.

DR. BIPLAB. DASGCJPTA : Page 97 of the report was quoted on page 5 of the statement. It was referred tn ... (Interruptions)

SHRI GURUDAS DAS GUPTA: Madam, it has been agreed that (Interruptions) ...

SHRI INDER KUMAR GUJRAL: Madam, I am on a point of order (Interruptions) ...

SHRI GURUDAS DAS GUPTA: Madam, it was agreed upon ... (Interruptions) ...

श्वी जगदीश प्रसाद माथुर 1 जापने लायब्रेरी में

- रिपोर्ट रखी। मेंबर उसको पढ़ राहेंगे। ... (व्यवधान)

और रिपोर्ट के आधर पर मेंबर कहते हैं ।

He has got the right to quote. He can quote. I have gone through the report and taken notes. On that basis, I can quote (Interruptions) ...

SHRI GURUDAS DAS GUPTA : Madam, I have a submission ... (Interruptions) ... Let us not find a plea ... (Interruptions) ... My submission is, let us not find a plea and spot the clarifications ... (Interruptions) ... I appeal to all the sections of the House, including you, Madam, that we had a number of discussions ... (Interruptions).

SYED SIBTEY RAZI: Madarn, I am **•**on a point of order.

(• THE DEPUTY CHAIRMAN : What is the point of order?

SYED SIBTEY RAZI : Madam, there is a specific procedure for addressing. How can he appeal to all ? He can only address the Chair. He is breaking the convention of the House. He is addressing all of us as if he is addressing a public meeting. Can he do that way? He cannot do that way. How can he appeal to all the hon. Members? He can only address you.

SHRI GURUDAS DAS GUPTA: • Madarn, my submission is: Let the clarifications continue. Let us remember the discussion that we had in the Chairman's Chamber. Let us abide by what we

had' agreed to in the Chairman'! Chamber Let us not find a plea (Interruptions)

by Minister

SHRI SIKANDER BAKHT : Abide by what ?

SHRI GURUDAS DAS GUPTA: By our conscience. Let us not find a plea to. stop the clarifications. It will not be good for the country, it will not be good for the House.

SHRI INDER KUMAR GUJRAL; Madarn, I am on a point of order.

THE DEPUTY CHAIRMAN : I will first allow Mr. Gautam.

की संघ प्रिय गौतन : मैडम्, मैं यह कहमा चाहता

<u>इं</u>...(व्यवधान)

उपसभाषतिः प्लीज बैठिए, गौतम जी को कहने दौजिए ।

अपी संघ प्रिय गौतम : अभी आपने पूछा था कि इस स्टेटवेंट में कौन सा क्लॉज है, जहां . . . (व्यवधान)

उपसभापति : नहीं, क्लॉज नहीं । ... (ध्यबजान)

श्री संघ प्रिय गौतनः मैं वही बता रहा हूं... (व्यवधान)

SHRI V. NARAYANASAMY :.. Madam, I am on a point of order.

THE DEPUTY CHAIRMAN : I will allow you. What I said was that I have not read the report and so I do not know from where the Member is quotipg. If you feel that there is any quotation in this report, please identify ... (Interruptions),

SHRI V. NARAYANASAMY : Madam, I am on a point of order. Kindly listen to me.

THE DEPUTY CHAIRMAN : Let him finish. I will permit you.

SHRI SANGH PRIYA GAUTAM : Madam, it says that on Gian Prakash Committee's report—this is the heading ^rfr m* Ji \$; fa>aT | strife srrc srm- srcnw *iftii* faffs ... (WPISTH) ... what more clarity can be there? ... (*Interruptions*)

कुपारी सरोज खापडें : यह आपका कहना है कि यह स्टेटमेंट जो है ... (व्यवधान)...यह लिखना नहीं है ? ... (व्यवधान)...आप पढ़ते वाएंगे और उलटा बोलते जाएंगे ? ... (व्यवधान)... 309 Statement

उपसमापतिः अञ्छा, जापका हो गयान ? जाप क्या कह रहे है... (क्यवधान)...

भी संघ प्रिय गौतम : मैं आपसे कह क्रिंरहा हूं कि ... (व्यवधान)...कान प्रकाश कमेटी की रिपोर्ट ... (व्यवधान) ... कहां है रिपोर्ट ? हम क्लैरि-फिकैयान कैसे मांगेंगे जब तक रिपोर्ट नहीं है ?... (व्यवधान)...

उपसमापति . मैं आपको एक बात बताऊं । ... (ब्यवधान)... बैठिए, प्लीज... (ब्यवधान)...

There is a difference between quotation and reference ... (Interruptions).

SHRI V. NARAYANASAMY: Madarn, Mr. Gopalsamy is quoting from the Gian Prakash Committee's report while seeking clarifications. So, my point of order is that the Gain Prakash Commit-mittees report ... (Interruptions) ... Madam, Gain Prakash Committees report was not tabled in the House. Rule No. 249 in its proviso says that if a Minister ... (Interruptions).

THE DEPUTY CHAIRMAN : What is this ? He has a right to speak. He lias a right to speak.

AN HON. MEMBER: I have been requesting since yesterday. I want to speak.

THE DEPUTY CHAIRMAN : I know. You may be asking since yesterday. But, please sit down now ... (*Interruptions*).

SHRI V. NARAYANASAMY: Madam, under the second proviso to Rule '249, it is said that if the Minister gives his own summary and a gist of the document, he need not lay the document on the Table of the House. Therefore, it has been very clearly mentioned. So, the point made by the opposition that the document should be tabled in this House is not justifiable. *(Interruptions).*

THE DEPUTY CHAIRMAN : Yes, there is a rule and that rule has been quoted here.

SHRI INDER KUMAR GUJRAL: Madarn, I am on a point of order ... (Interruptions) ... Madam, if you have not seen the report, I have sympathy with vou. But, that is only ... (Interruptions). The statement which the hon. Minister has made concludes something from the report. Now, look at the last .four lines. What does it say ? "While the administrative implications of this mattet have been gone into, the report" I .repeat "the report does not mention any matter that would creat any suspicion of malafides on the part of anyone".

I allege J that this is a wrong conclusion. I allege that the report has been misquoted. I allege that the Minister is misleading the House. Therefore, 1 demand that he should authenticate it and he must tell us that he has correctly concluded ... (Interruptions).

THE DEPUTY CHAIRMAN : On Mr. V. Narayanasamy's point of order, he is quoting Rule 249 which is correct — that if a Minister quotes from any document, he is not bound to lay it on the Table of the House (Interruptions).

SHRI SIKANDER BAKHT: I beg your pardon, Madam. I am going to read the entire Rule 249 and I am afraid that the sort of objections made by th* hon. Member are totally incorrect and irrelevant to the present situation. Rule 249 says, "If a Minister quotes in the Council a despatch or other State Paper which has not been presented to the Council he shall lay the relevant paper on the Table :

Provided that this rule shall not apply to any documents which are stated by the Minister to be of such a nature that their production would be inconsistent with public interest:" ... (Interruptions) ... These papers are laid ... (Interruptions) ... They are already public documents ... (Interruptions)

...मेरा कहना यह है....

SHRI VIDYACHARAN SHUKLA:

Please go to second proviso of the rule. ^THTTtfct : ^U TF?^ I Don't read half.

SHRI SIKANDER BAKHT: "Provided further that where a Minister gives in his own words a summary or gist of such despatch or State Paper it shall not bo necessary to lay the relevant papers on the Table." All Right. My point is this: First of all, the Minister will have to clarify whether it is in public interest or not? If it is not in public interest, then why have the papers been placed in the Library? It has already become a public document. This argument is totally wrong.

THE DEPUTY CHAIRMAN : There is a difference between public document and Dublic interest.

श्री सिकंदर बहत : पॉब्लक इटरेस्ट क्या हे इसमे !

خری سکندر بخت : پبلک امرسٹ کتی۔ سیراس بیں ۔

†[] Translation in Arabic Script.

THE DEPUTY CHAIRMAN: You arc not public. You are the Member* of Parliament. ... (Interruptions) ... There i* a distinction ... (Interruptions) ...

MURLI MANOHAR JOSHI: DR While the Hon. Minister of parliamentary Affairs savs that something was discussed somewhere in some Chamber, was it mentioned that ... (Interruptions).

THE DEPUTY CHAIRMAN Not somewhere. In Chairman's chamber, in his presence.

DR. MURLI MANOHAR JOSHI : If it was discussed there, was it specifically mentioned that it is in the public interest to lay the Report on the Table of the House ? It was not. The only thing is if it is placed in the Library, the Library is open to everybody. It is being read there. How has it raised the public interest?... (Interruptions) ... The rule only says that if there are documents which relate to the security of the State or ... (Interruptions) ... So, I say ..., (Interruptions) ...

श्री संघ प्रिय गौतम : सरकार यह मानती है। ... (व्यवधान) ... माखनलाल फोतेदार जी भी समयँन कर रहे है। ... (व्यवधान)

THE DEPUTY CHAIRMAN : I am not allowing you, Mehtaji. Now, Venkantraman; then I will call Mr. Mr Chaturvedi.

SHRI TINDIVANAM G. VENKAT-RAMAN : Madam, I would only submit one thing. On what basis has the Minister given a statement?

He has given the statement on the basis of the Gyan Prakash Committee Report. So. if the report by itself is not before the House, how are you asking os in darkness to come and seek clarifications ? You said that if is placed in *he Library. You also very relevantly raised the point, "How do I know that it is quoted from there ? I have not seen it". Let it be placed on the Table of the House so that everybody can see it. There cannot be any hide and seek. Madam, just a minute before you had asked : "How can I know that it has been quoted ? It is there - quoted or misquoted. You can find out." The report should be placed on the Table of the House. It is very reasonable ... (Interruptions) ...

श्री सिकंदर बहत : खूब पर्दी है कि चिलमन से HRIBS & BiderA n. Loiteleer T f P

साफ छपते भी नहीं, सामने वाते भी नहीं।

by Minister

خوب بردہ ہے کہ چلمن سے اگمے ہیڈیے ہیں ساف چھپتے بھی نہنی سامنے آتے بھی نہیں

SHRI TRILOKI NATH CHATURVEDI : Madam Chairperson, I want to draw your attention to the first sentence. ... (Interruptions).

SHRI MISA R. GAN1 SAN : * SHRI MD. SALIM : *

THE DEPUTY CHAIRMAN : It won't go on tecord . .. (Interruptions) ...

SHRI TRILOKI NATH CHATURVEDI :

Madam Chairperson, the report ... (Interruptions) ... Madam, para 11 begins like this : 'The Reort as has been stated earlier, does not investigate any issues of loss and lack of integrity." This has also been mentioned earlier. Then the last para says, 'While the administrative implications of these matters have been gone into the report does not mention any matter that would create any suspicion of mala fides on the part of any one

Secondly, Madam, I want to quote the words that have been used in para 6: "In setting up this inquiry the intention was clearly that after Shri Gian Prakash had looked at all the documents ..." But, Shri Gian Prakash has gone on record saying that he does not know whether he has gone through all the records and there may be other records also in the PM's Office. Madam, the third thing I want to say is that it is very strange that the Parliamentary Affairs Minister has mentioned that for the purposes of this report, the Annexe or the Library has become part of the Speaker's Chamber! If that is so, then. Madam, this report should not be discussed in this House. Because, this House itself becomes part of the Speaker's chamber. Madam Chairperson, then, somebody else should be sitting in the Chair. This is according to the interpretation of the Parliamentary Affairs Minister. We are Members of this House and we have the right to go into that report but he says - "No, that is part of the Speaker's Chamber."

THE DEPUTY CHAIRMAN : Just n second, before I allow anybody, please. What are we discussing ? We are discussing whether the report has to be tabled

*Not recorded.

or not. Why should **not** we allow **the** Prime Minister to go for his important meeting, because we are not even asking for the clarificationns?... (*Interruptions*)

श्री सिकन्दर बक्त : सदर साहिबा, इसमें हमें रूलिंग चाहिए ।

SHRI MD. SALIM: Let the Prime Minister convince us ... (Interruptions)

... एक मंत्री ने त्याग पत्न दिया वह सदन में

नहीं है...(व्यवधान)

श्वी सिकन्दर वतुः ; हमेश। के लिए इस सदन का यह एक हिस्टोरिकल हिस्सा बन जायेगा। (व्यवधान)

उपसभापति : बैठ जाइये, चुप रहिये ।

Mr. Sikander Bakht and Mr. Salim, we are now on another issue — whether somebody can quote or not, it should be tabled or not, Mr. Gopalsamy has quoted etc. But, the thing is, if you want to discuss it now, I have no objection to continue. But, it is almost a quarter to seven of the clock. We can sort this matter out. Please do not ask for my ruling on every issue. The chair is not expected to give its ruling on everything you raise in the House. I can give my ruling only on relevant issues. If you say that it is part, and I should not be presiding, ... *(interruptions)* ...

What are you talking about? ... (Interrations) ... Please keep quite. I cannot give the ruling on whether I should be presiding here or not. what are you talking?

SHRI SIKANDER BAKHT: It is going to be a very important ruling. It is going to be part of the business of the Parliament.

THE DEPUTY CHAIRMAN : What is this ? We are discuSsing a very important issue for which the House did not function for the last one week. Now, the report has come. Whether you agree or disagree on it is a different matter. Let us clarify. But asking the question whether I am allowed to preside or not is not right. Is this seriousness ? I think it is not. I am sorry . . . *(Interruptions)* I think you have deal with the whole issue. It is over now.

SHRI VAYALAR RAVI: Madam, a point of order.

THE DEPUTY CHAIRMAN : No point of order is allowed. Please sit down.

SHRI V. GOPALSAMY : Madam ..

THE DEPUTY CHAIRMAN: Mr.

Gopalsamy, please confine yourself to a very brief clarification. We have to be very serious. We did not carry out the business for the past five days. Be serious.

SHRI V. GOPALSAMY : Madam, I would like the Minister to clarify why they suppressed the fact which was mentioned by Shri Gian Prakash in his report, which I quote from page 37.

SHRI V. NARAYANASAMY: Everytime he is quoting from the Report.

THE DEPUTY CHAIRMAN : He has seen the report.

SHRI V. GOPALSAMY : The Minister says, the report does not mention any matter that would create any suspicion of malafides on the part of any one ... (Interruptions) ... I have to quote what is in the Report. Madam, again on page 36, the Report says that the Food Secretary sought in his note dated the 17th November, 1993, in principle, the approval for importing 15 Iakh tonnes of sugar to meet the demand and supply gap, for internal requirement of sugar, during 1993-94 season, upto December 1994. The Draft Report for the CCP was not approved by the Food Minister and returned it on 6th December, 1993. According to him, I am quoting him, 'I am not interested in the import. Ways should be found for increasing the production of sugar and controlling its consumption so that import is not necessary Therefore, the Food Minister deliberately tried to protect the interests of the sugar lobby. The reason for this is known to everybody. What has been reported in the Gian Prakash Renort is known to the whole country. All the newspapers have carried as to what is contained in that Report ... (*Interruptions*) ... and I am stating what there in that report. I am stating the same what is there in the Report. Now, we hear from Members from Treasury Benches . . . (Interruptions). I want to know for what reasons the Hon. Prime Minister, Shri P. V. Narasimha Rao did not take any action against Mr. Kalp Nath Rai who is held responsible for this sugar crisis. I would like to know what is preventing the Prime Minister from taking action against *

THE DEPUTY CHAIRMAN: I will not permit. The* will not form part of the record.

SHRI V. GOPALSAMY: OK. the Minister for Food. That means * I know. You leave it.

SYED SIBTEY RAZI: Madam, I am on a point of order. There is a

◆Expunged as ordered by the Chair.

SHRI V. GOPALSAMY : This is a coverup statement. Madam, I understand that the Food Minister is trying to * or threaten some people in the high places. This is the reason for which the Government is not taking action against the Food Minister. Madam, very shocking allegations have been made by the Food Minister against the then Cabinet Secretary, *

THE DEPUTY CHAIRMAN : It is not mentioned in the report ... *{Interruptions*). Anybody who is not present in the House. ... *(Interruptions)* ... his name should not be mentioned.

SHRI V. GOPALSAMY : He has made serious allegations against the then Cabinet Secretary. It is very relevant to draw the attention of the Ministry to seek clarifications from him. What is the response also of the Government to the allegations made by the then Cabinet Secretary about the PMO's officers ? (Interrutions) What is the response of the Government about the serious allegations of the then Cab'net Secreary about the Prime Minister's Office itself? (Interruptions)

THE DEPUTY CHAIRMAN : Will you please sit down ? I have to ca'l someone el'e. You cannot go on. And don't show the newspapers here. *(Interruptions)*

SHRI V. GOPALSAMY : He has m de very serious allegations about the Prime Minister's Office itself, about the Principal Secretary of the Prime Minister because of the fsct that the Prime Minis'e'-'s Office did not take into account the serious sugar problem. This is the allegation made (Interruptions)

THE DEPUTY CHAIRMAN : What is the clarification ?

SHRI V. GOPALSAMY : Therefore, Madam the hon. Prime Minister has come under the cloud of suspicion. The hon. Prime Minister himself has come under the c'oud of suspicion. This is very unfortunate for this country ... *(Interruptions)* It is very, very unfortunate for this country because the credibility of the Government headed by Shri Narasimha Rao, the Prime Minister, the credibility of the Government is shattered, and shattered totally because, in the Bofors case. Solanki was made a scapegoat. In the securities scam, an indictment was nvde against some Ministers. Against those

◆Expunged as ordered by the Chair.

Ministers, no. action -was. takea. Now, in the-sugar scandal, crores and c: ores of money aas been looted.

b# MutifW

THE DEPUTY CHAIRMAN : Now, Shri Sikander Bakht.

SHRI V.	GOPALSAMY : The people,
the persons	who looted the people's
money are	protected by $** f^*$ Madam,
this is my	charge. (Interruptions)

THE DEPUTY CHAIRMAN : I would not allow il Ii is not allowed.

SHRI V. GOPALSAMY: The corrupt people are protected by **

THE DEPUTY CHAIRMAN : It is not allowed. *(Interruptions)* It i* not allowed.

SHRI V. GOPALSAMY: I stand by my charge. (Interruptions)

SHRI MD. SALIM : You place the Report here.

SHRI NILOTPAL BASU: If you have the courage, place the Report here. (*Inl'erruplicti*

SHRI V. GOP $\underline{\text{LSAMY}}$: I stand by my charge.

श्री ए र० एस० अहलुवालिया (बिहार) : महोदया, इस सदन की परम्परा रही है कि जब तक...(व्यवधान)

THF DEPUTY CHAIRMAN: I am not allowing any derogatory remarks against anybody. Any allegations which cannot be substantiated will not become a part of record. I will look into the record and see myself what is being said because when six people speak torether, I really cannot make out. I do not know how the Reporters can record. But I wiH definitely '00k into the record. When we have clarifications, there is a time limit. We give two-three minutes to each person. Now, you have made your point. Mr. Sikander Bakht, please be brief.

SHRI SIKANDER BAKHT : Sadar Saheba, I am going to seek verv crisp clarifications.

I am auoting the Prime Minister Saheb — "Here is a Minister who has nothing to do with this scam and yet he has resigned. But what are those. " — now, 'those' is in capital— ". what are those directly involved in the sugar scam doing ?" I want two clarifications on this. What does it mean by 'those'? That is one. Secondly, Madam...

SHPJ TAGFSH DESAI: Madam, from where is he quoting? (Interruptions).

श्री एस॰ एस॰ अहलुवालिया : मंत्री के वयत्तव्य से पढ़ रहे हैं ? ... (ध्यवधान)या ये सब कहां से पढ़ रहे हैं ?

ें **श्री सिकन्दर बख्त :** सदर साहिवा, इनको परेशान होने की जरूरत यही है ।

دماحبه انكوبريشان وينعكى

उपसभाषतिः आप कहां से बोल रहे हैं, यह तो बताइए ।

श्री सिकन्दर बहुत: मेरे पास यह अखवार है। अगर जाप उहिंगों तो इसे टेवल आफ द हाउस पर स्व टंगा।

ش کا سکندر بخت : میرے یاس بیراخبار یہ . کہیں گے تواس تیسبل آف دہ ہا *د*ک ير ركھ دوں کا

THE DEPUTY CHAIRMAN : I won't allow any papers to be laid on the Table of the House.

श्री सिकन्दर बहुत : यह कोटेशन में कहा गया है प्राइम मिनिस्टर के । लिहाजा, मैं दोनों चीजों का अवाब चाहता हूं फि टैन्टेड मिनिस्टर के रंग में और मैलाफाइडी के रंग में किलना फर्क है। इसमें मिनिस्टर साहब ने "मैलाफाइडा" का लफज इस्लेमाल लिया हे कि कोई मैलाफाइडो नहीं है । मैं जानना चाहता है कि बचा मैलाफाइटी का रंग काला है, टेस्टेड का रंग पीला है ? यह प्राइन भिनिस्टर साइव के बयान से साबित होता है । में इन दोनों कतों के कारे में प्राइम मिनिस्टर साहब से या इसरे जितिस्टर साहब से बलैराफिकेशन चाहता हूँ। "दोड़" का बताएँ। यहाँ तो हम सोच रहे हैं शायद सूचर में सिर्फ एक हो मिनिस्टर साहब का ज्यादा इस्वाल्वमेंट है । "दोज" का मतलब तो गैपिटल ? /व्युरल ? में है । मालुम होता है कि एक से ज्यादा मिनिस्टर्स का सिलसिला इन्वाल्व हे । इस सिलसिले में मिनिस्टर साहब वर्लराफिकेशन दें . . . (ब्ययजान) परेशान क्यों हो रहे हैं।

] Transliteration in Arable Script.

े सेदर साहिता, जिसे जैमाने का स्तौम की किस्सी है, उस जमाने के कैविनेट सेकेट्री साहब का नाम हैं जफर सैफुल्लाह साहब ...

ض_ا اسکندر بخت: ریکو **تیکشن مر رکماگ**ها<u>م</u> شرکے۔ اہٰذا میں دو**نوں چیز وں کا** يد تما میںان دوروں **پات**وا ماحسب سيرمادوس يليشن حاشا برد سو 7 د مے ديم الارزما ز كانام يبييه ظفر سيف التند

THE DEPUTY CHAIRMAN: He is not a Member of this House. Don't refer to the names of those people who are not Members of this House. It is not our tradition.

भी सिकन्दर वक्तः जता, यह गुआरिश सुनिए । उनके बारे में तो मैंने कुछ कहा ही नहीं अभी तक ।

÷ t उपसमापति : नाम तो लिया है। भी सिकन्दर बक्त : मैं नाम वापस लेता हूं 1

एक साहब जो कि कैंबिनेट सेकेंट्री ये किसी जमाने में ... (स्यबधान) उन्होंने कुछ एलोगेग्रंस लगाए हैं जो प्राइम मिनिस्टर आफिस को, प्राइम मिनिस्टर साहब रे. को मुसलसल इसितला दी जाती रही है। क्या प्राइम मिनिस्टर आफिस ने इसकी तसदीक की है, कहीं कंट्राडिक्शन किया है। नहीं किया है तो क्या इसको जाज इस हाउस में ससलीम करने के लिए तैयार . है कि यह कहना हमारे आनरेडल मिनिस्टर साहब का, जिनका स्टेटमेंट रहा है-उन्होंने एक सवाल का जावा देते हुए लोकसभा में कहा है:

t[] Transliteration in Arabic Script.

The Cabinet Committee on Prieet, the Food Minister, the Civil Supplies Minister and the Cabinet Secretary did not bring the matter to the notice of the Prime Minister'.

by Minister

में चाहता हूं कि इस कंट्रांडिवंगन को भी मेहरवानी से मिनिस्टर साहब साफ करें, इसका क्लैरीफिकेशन करें।

. . **.** . . .

तीसरी बात कैंबिनेट कमेटी की कहना चाहता हूं ओर प्राइसेच कमेटी कैंबिनेट को कमेटी है जो कि पूरी जिम्मेदार है, रिस्पांसिवल है, जवाबदेह है कैंबिनेट को और कैंबिनेट बराएरास्त प्राइम मिनिस्टर से मुताल्लिक है, जिम्मेदार है उनको जवाब देने के लिए। यह कहना कि कैंबिनेट कमेटी ने प्राइम मिनिस्टर को इरितला ही नहीं दी।

- 2 C - D

ميسرى بات كيبنى كى كم باچا بتا يول - اور ، براتسركيش كيبن فى كى كم باچا بتا يول - اور ، بر مي اسيل مي - جاب ده مي بين فى ك در بيانسيل مي - جاب ده مي بين م لي در ارب ان كوجواب ويف ك سيس الماع ، كم باكر كيبت كيش فى يوام منشركو اطلاع ،ك

The Cabinet Committee on prices itself kept the Prime Minister in the dark.

11 - N

इसका क्लैरीफिकेझन मेहरवानी से इनायत करें।

1 . . . **. . .**

एक वात और फरमाएं मेहरबानी से कि क्या सुगर इस सुल्क में 20 रुपए किलो कंज्यूमर को मिली था नहीं मिली । 20 रुपए किलो मिली और झापने एक दर्जन, पांच, सात रीअन्स गिना दिए इसमें कि _____ गलतियां क्या-नया हई कि ______ मन्द *****.

اور زالم سريان سے

'unreliable and inflated estimates of sugar production, mismanagement of available surplus stock and releases, delay in decision to import sugar ...' etc.

इसके लिए कोई जवाबदेह है कि नहीं कि जाप लोगों की इस किस्म की अकलमंदियों की वजह से हिंदुस्तान के कंज्युमर को चीनी 20 रुपए किलो खरीदनी पड़ी । इसके लिए एक। उंटेबिलिटी किसी की भी है या नहीं है ? उसके खिलाफ कोई एक्झन लिया गया है या नहीं लिया गया है ? या हम हर अष्टाचार---एसीगेशन का सवाल नहीं है---तमाम वे भ्रष्टाचार, जो साबित किए जा चुके 🖁, उनकी रोशनो में किसी के खिलाफ कोई एक्शन लेने के लिए तैयार नहीं है, या हमारे नजदीक करप्यन इस मुल्क में किसी थिल्म क। ऐब नहीं रहा और यह सरकार करप्णन के सिलसिले में जवाबदेह नहीं 🕏 । मैं वे तमाम चीजें गिनवाना नहीं चाहता हूं । वोफोर्स का वाक्या हुआ, और साबित हुआ। सिर के ऊपर से गुजर गया। जे० पी० सी० की रिपोर्ट आई। कुछ लोगों यर स्पेसिफिक इल्जाम लगे। सिर के ऊपर से गुजर गए। सो० ए० जी० जो कि कांस्टीट्य्शनल त्रिएटर है इस मल्क के विधान की, वह सी० ए० जो० की रिपोर्ट बताती है कि इन्वेस्टमेंट में स्क्रैम हुआ। सिर के उत्पर से निकल गया। सुगर के मामले में आपने तसलीम किया कि आपसे ये-ये गलतियां हुई हैं। उन गलतियों की सजा किसको मिलनो चाहिए। मुल्क का कंज्यूमर 20 रुपए किलो चीनी इस्तेमाल कर चुका है क्या उसकी सजा अवाम को मिलनी चाहिए । क्या यह सरकार इसलिए है कि यह गलसियां करती रहे और अवाम भूखे मरें हैं मेरे वे सवासात हैं। भिनिस्डर साहब इनका जबाब दें।

اس کے بیکوئی جوابد ہے۔ پر کہ بی کہ کمپ لاگوں کاس تسم کی عقامند یوں کی دہ سے مندوستان سے کر یو مرکوچیں ۲ دوسیے کلو حریدتی بڑی اس کے سیے اکاد نیٹ بٹی کسی کی سی با بہی بی گیا ہے اس کے خلاف کوئی ایکٹن بیا گیا ہے یا بہی لیا گیا ہے اس کے خلاف کوئی ایکٹن بیا کہ موال بی لیا ہے۔ تام دہ عرضا چار ہو ثابت کے جل چکے ہیں ان کی رکتنی میں کسی کے خلاف کوئی ایکٹن کیے کیلئے

^{?[]} Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN : 'Shu Jaipal Reddy. I think at seven we will adjourn the House and discuss tomorrow.

IRAJYA SABHAI

SHRI S. VIDUTHALAI VIRUMBI: No, Madam.

THE DEPUTY CHAIRMAN: Tomorrow ... (Interruptions) ... No, we cannot go on.

श्री सिकन्दर बहत : मैं एक बात और कह देनो चाहना हू कि इस सरकार की इन तमाम गलनिया के बाद, सिर्फ कल्पनाथ राथ के इस्तीफ का सवाल नहीं है, यह तो मामली चीज है, सरकार को इम्तीफा देना चाहिए 1

قرى سكندر بخدت: كم س إمك بات اورام، دينا چا بتا*بون ک*ه اس س کارکوان تمام . . .

SHRI S. JAIPAL REDDY: Madam, I am astounded, nay, dumbfounded, by the summary of the so-called Gian Prok sh Committee report. I can understand an exercise in evasion, in equivoeation. This is a diabolical exercise in downright falsehood. This report, far from reflecting the Gian Prakash Committee report, negates the essence and the thrust of the Gian Prakash Committee report.

Madam, I would like the Minister of State in the P.M. s Office to state. in all conscience, whether this statement of his reflects the leport which some of us have had occasion to go through in the Library. No 2: I would like the Minister to clarify whether this inquiry was ordered by the Government. If it was ordered by the Government, why was the order signed by Mr. Ashok Nath Verma? It should have been signed by a Sccretary to the Government or the Cabinet Secretary. How is it that the Prime Minister's Secretary signs this ofder? My contention is, this inquiry was iflegal. I would like to know under what law of the 1 nd you have ordered this inquiry.

Mr. Gian Prakash, to the extent he could be honest, though he was a handpicked agent, said that his brief was not to go into corruption charges. THE DEPUTY CHAIRMAN: I think, instead of the word "agent" you can say "person". "Agent" is not a very good word to be used.

SHRI S. JAIPAL REDDY: Okay, Madam, I would rather allow myself to be guided by you in this matter.

THE DEPUTY CHAIRMAN : Good !

SHEI CHIMANBHAI MEHTA: And he is Gian Prakash—light of knowledge!

SHAI S. JAIPAL REDDY: He himself admitted it was no part of his brief to go into corruption charges. We have been alleging corruption in this matter end along. So, how does this Committee throw any light on this aspect? I would like the Minister to clarify.

Madam, the report brought out the fact that way back in November, 1993 the Food Secretary told the Food Minister that 15 lakh tonnes must be imported. And the Food Minister opposed import not only on 15th December, 1993, the opposed import in Jaunary, even in Match, 1994. The Food Ministry's note recommended import, but the Food Minister, in the meeting of the CCP. opposed import.

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Having regard to all these, the Committee categorically came to the conclusion that the Minister of Food is entirely responsible for the delay in the decision to import sugar, for the delay in implementing the decision and for the sugar critics as a whole, and yet our Minister of State has the effrontery, has the cheek, to tell Parliament that this Committee bits not cost aspersions on anybody! I do rot know what he means by that (Internuptions)

The committee said that the millowners were allowed to make a huge killing and that the Secretaries and the Minister were helping the mill-owners in the process. They made a huge killing with the help of the Ministers and the Secretaries, and yet nobody is dishonest and no reflection has been cast!

I think, Mr. Bhuvnesh Chaturvedi must write his own dictionary because the meanings that he reads into the Report are entirely different from those that any person with common sense can understand. He has, of course, been endowed with an extraord nary sense, with which he is able to read that.

DR. BIPLAB DASGUPTA: Don't expect too much from the Minister.

^{†[]} Transliteration in Arabic Script.

SHRI S.. JAIPAL REDDY- The C<jmmittee' condemned the STC for' its failure, and the failure was not enfrely coincidental. There was every reason to believe that this failure was actuated by ulterior motive, and yet you say that nobody was indicted!

Madam, after reading the Report, one felt that Mr. Gian Prakash wanted to speak everything about everbody except the Prime Minister's Office. I am not raying that the Committee should necessarily indict the Prime Minister's Office, but no office should be considered a holy cow. Mr. Gian Prakash apparently treated the PMO as a holy cow. Why did he do so?

The Committee said that the decision to import sugar was characterised by absence of confidentiality. There was total absence of confidentiality. All the decisions to import it were porous. Your Government is a sieve in which nothing stays. Everything leaks.

Now, let me refer to one letter that the Cabinet Secretary wrote to the Prime Minister.

THE DEPUTY CHAIRMAN: No, I will not permit it because that letter is not a part of the statement which the Minister has made. ... (Interruptions)

SHRI S. IAIPAL REDDY: The point is, here the Cabinet Secretary is writing . . . (*Interruptionns*)

THE DEPUTY CHAIRMAN : No, no. Please don't tell me what right or wrong is.

SHRI S. JAIPAL REDDY: Against the Food Minister...

THE DEPUTY CHAIRMAN : No. I will not permit it. No, no. This is not correct.

SHRI S. IAIPAL REDDY: Madam. I am asking him whether my quotation is correct.

THE DEPUTY CHAIRMAN : No, I will not permit that.

SHRI S. JAIPAL REDDY: He can clarify, "Mr. Reddy, you got a wrong document. You are quoting from an entirely fabricated one". And he can supply me the right document.

>TH1 DEPUTY CHAIRMAN ':' Na,' I will not permit it. No, Mr.- Jaipal Reddy, I will not permit you to quote from it. I have certain limitations under the Rules of Procedure and Conduct of Business of this House, to which I am committed. So I will not allow you to go on quoting from a document which has nothing to do with this.

SHRI S. JAIPAL REDDY: Madam, you know the position of the Rules

THE DEPUTY CHAIRMAN : I do. So, you please confine yourself to this.

SHRT S. JATPAL REDDY : I will not get into an argument with the Chair.

THE DEPUTY CHAIRMAN : Thank you very much.

SHRI S. JAIPAL REDDY : I want to train my guns on my good friend, Mr. Bhuvnesh Chaturvedi, not on you. Madam.

The Cabinet Secretary, in a letter to the Prime Minister dated 29-5-94...

THF. DEPUTY CHAIRMAN. Don't quote it.

SHRI S. JAIPAL REDDY : I am not quoting it

Madam, you yourself sa'd that a Member is entitled to give a gist. May I tell you, Madam, that my gist will not be dishonest unlike the gist of Mr. Bhuvnesh Chaturvedi? It will be totally honest. It will be a totally honest gist.

The then Cabinet Secretary, in a letter to the Prime Minister, dated 12-5-1994, accused the Food Minister and the Commerce Secretary and many others of gross misconduct. Can you clarify on this? And how can the Report say the PMO was in the dark, unless the PMO chose to be in the dark? It is a matter of choice. You wanted Gian Prakash to throw light on the dark patches of your mind, but there are so many dark patches. Any amount of floodlight will not really illumine them. The point is that this would not do. This exercise of dishonesty does not serve you, because you may overrule us, but the people of Ind'a will soon overrule you.

THE DEPUTY CHAIRMAN : Now, we are past seven O'clock, could we resume tomorrow? .

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SEVERAL HON. MEMBERS: All rifcht. Tomorrow.

THE DEPUTY CHAIRMAN : 1 think that is better, because the Business Advisory Committee has not taken any decision to sit late.

SHRI GURUDAS DAS GUPTA : Madam, you can complete this within half-an-hour.

SHRI DIGVIJAY SINGH : Tomorrow, Madam,

SHRI GURUDAS DAS GUPTA : Madam, let us complete it today.

THE DEPUTY CHAIRMAN: I hava 19 names before me, I cannot allow everybody. I have taken the sense of the House. Tomorrow we will take it up. (Interruptions) Tomorrow at 12 O'clock you will be the first in the list. The House is adjourned till eleven of the dock tomorrow.

The House then adjourned at seven minutes past seven of the clock till eleven of the clock on Tuesday, the 20th December, 1994.